

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 90/(MAH)/2013

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017


NAME OF THE PARTIES:

Mr. Ashish Deora

V/s.

M/s. Pan India Motors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	RAM KAKKAR	Adv. 1/B A2B & PARTNER FOR PETITIONER	

ORDER

TCP No. 90/397-398/NCLT/MB/MAH/2013

At request of the Petitioner's Counsel, list this matter on 26.02.2018.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)